

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3478  
ANSWERED ON:06.08.2002  
ZONAL DEVELOPMENT PLAN OF ZONE `C`  
SALKHAN MURMU

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether only 116 polluting industrial units were identified in approved Zonal Development Plan of Zone `C` duly authenticated on behalf of Government of India out of which only 10 polluting industrial units were to be shifted functioning in the non-conforming use Zone;
- (b) if so, the details thereof;
- (c) whether as per the above ZDP out of 116 polluting industrial units, 78 numbers were functioning in Samaypur Badli Extensive Industrial areas and could be dealt with according to the Industrial Policy;
- (d) if so, the details thereof;
- (e) whether the DDA has drawn the ZDP of zone `C` after developing its text;
- (f) if so, the reasons for not complying the text and the map of ZDP of Zone `C` with each other;
- (g) whether the Government have any plan to settle the suffering units of Libaspur because of this ambiguity under Clause 3(4) of MDP-2001;
- (h) if so, the details thereof; and
- (i) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI O. RAJAGOPAL )

(a) to (d): Yes, Sir. This information was incorporated in Zonal Development Plan of Zone C of Master Plan of Delhi 2001 on the basis of rapid survey conducted by Delhi Administration in 1985. Of this 28 falls in Planned Industrial Schemes and remaining 88 in unplanned schemes/isolated.

(e) & (f): DDA has stated that preparation of land use plan and text is a simultaneous exercise for preparation of Zonal Development Plan and that there is no variation in the text and the map.

(g) to

(i): The clause 3(4) of Master Plan of Delhi reads as follows:

`the layout plans already approved by the Authority or any other local authority concerned in accordance with law shall be deemed to have been approved under this code`.

This clause is applicable in areas with approved layout plans/schemes and, therefore, does not apply to area under reference.